

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

**COURT – IV**

37.

IA 3891/2022 IN  
C.P. (IB)/1117(MB)2021

CORAM:

SHRI PRABHAT KUMAR  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **02.03.2023**

NAME OF THE PARTIES:

State Bank Of India

Vs

Nihar Parikh

SECTION: 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

---

**ORDER**

The Court is convened through Video Conference.

1. Mr. Yash Pandya, Ld. Counsel for the Petitioner present. Mr. Rahul Sarada a/w Mr. Chirag Sarawagi, Ld. Counsel for the Respondent present.

**IA-3891/2022:** This is an application filed by the RP for placing on record the report on the Personal Guarantor. The report is taken on record. Accordingly, **IA-3891/2022** is **allowed and disposed** of.

2. Counsel for the Petitioner further submits that the Personal Guarantor has filed an appeal before the Hon'ble NCLAT challenging the order dated 06.10.2022 passed by this bench appointing the Resolution Professional and directed him to file its report within 10 days u/s 99 (1) of the Code. The Hon'ble NCLAT on 15.12.2023 has passed an order and directed this Tribunal to not to pass any order u/s 100 of the Code.

3. In view of the above observations of the Hon'ble NCLAT, this matter is adjourned *Sine Die*.

Sd/-  
**PRABHAT KUMAR**  
Member (Technical)

Sd/-  
**KISHORE VEMULAPALLI**  
Member (Judicial)